

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :

PRASOON PANT &amp; ANTI ..... APPLICANT

VERSUS

STATE OF UP, &amp; OTIS, ..... RESPONDENTS

DOI, - 23.08.2024

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DELHI  
DATED – 14.08.2024

  
**RESPONDENT NO. 143**  
M/S RAM VATIKA

THROUGH

  
**SUNIL KUMAR GUPTA**  
(Advocate ) ( D/672/1990 )  
Counsel For Respondent No. 88

**JBK SOLUTIONS**

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

EMIL : jbk solutions21 @gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

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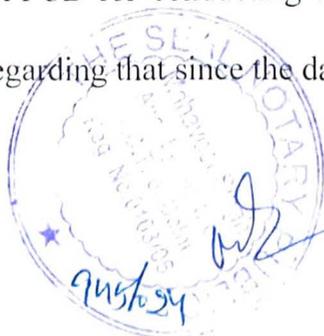
D O H . – 23.08.2024

**SHORT REPLY BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 143 : M/S RAM VATIKA**

I, ATUL RAWAT S/O SH. RAJENDER SINGH aged about 44 years , Proprietor of M/S RAM VATIKA COMMUNITY CENTER having Regd. Office at 293-2, 122-1 , VILLAGE SIKANDPUR , GHAZIABAD , U.P. – 201005 do hereby solemnly affirm and depose as under :-



1. That I am the proprietor of M/S RAM VATIKA COMMUNITY CENTER , Respondent No. 143 arrayed in Amended Memo Of Parties in captioned Original Application No. 294 /2023 and therefore I am fully competent to intera-lia swear and depose the present reply by way of affidavit. The answering respondent craves the leave of this Hon'ble Tribunal to file the detailed reply if desired or required by this Hon'ble Tribunal at any subsequent stage. ( **Copy of GST certificate & Adhar Card etc. to show proprietorship of respondent Annexure R-143 /1 & 2 respectively.** ) .
2. I am well conversant with the facts and circumstances of the present case and as such I am competent to swear and depose this affidavit on behalf of the respondent no. **143** , M/S RAM VATIKA COMMUNITY CENTER .
3. That the answering respondent is running a Banquet Hall / Community Center since 2023 , having a capacity of 150 Persons with 4 rooms by abiding all the laws , Rules and Norms w.r .t. Controlling of Water , Air & Noise Pollutions etc.
4. That it is the respectful submission of the answering respondent that he has all requisite permissions and more specifically with regard to NOC from UPPCB for conducting the above said Unit and is not violating any Law regarding that since the date of its inception.

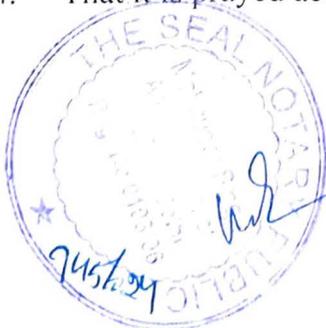


5. That the answering respondent is filing the short reply by way of this affidavit and if required and desired by this Hon'ble Tribunal shall file a detailed reply for any relevant consideration.
6. That it is further submitted that respondent has also taken the consolidated Consent and authorization {C.C.A} under section 25 of the Water (Prevention & Control of Pollution ) Act, 1974 and under Section 21 of the Air ( Prevention & Control ) Act , 1981, from the Regional Office , Ghaziabad, Utter Pradesh Pollution Board ( UPPCB) with validity from **25.06.2024 to 31.03.2026** . **A Copy of the same has been annexed herewith as Annexure R-143 / 3.**
7. That the competent authority i.e. UPPCB after verification and consideration of documents submitted by the answering respondent, has granted permission as well as no objection.
8. That it is also the respectful submission of the answering respondent that he had paid the appropriate charges and fee for the same and the said permission is valid from **25.06.2024 to 31.03.2026**.
9. That it is the respectful submission of the answering respondent that the unit in question has not caused pollution at any point of time since its operation.

9/15/24



10. That it is the further respectful submission of the answering respondent that the unit of the answering respondent has obtained all appropriate permissions and is operating as per law, rules and Regulations. ( **Annexure R-143 / 4** ).
11. That the unit of the answering respondent is legitimate and is not causing air , water or sound pollution.
12. That the present Show Cause Notice Dated 02.04.2024 issued by this Hon'ble Tribunal under this O.A. No. 294 /23 against the answering respondent without verifying the real facts and Correct Legal prepositions which has no Legal Criteria , base and force at all , the same is liable to be dropped / withdrawn from the present proceeding as the aforesaid application qua the answering respondent is not maintainable as the same is incorrect on facts and Law.
13. That the answering respondent undertake to abide by any / all laws , norms , Guidelines , Directions w.r.t. Pollution Control Measures of this Hon'ble Tribunal or / and the concerned Authority .
14. That it is prayed accordingly.



DEPONANT/ RESPONDENT

VERIFICATION :-

17 AUG 2024

Verified on this 14<sup>th</sup> Day of August , 2024 , that the contents of the aforesaid affidavit are true and correct to the best of my knowledge derived from beliefs and documents and records available. Nothing material is false and incorrect and nothing is concealed there from.

I identified the deponent who has signed before me

*[Signature]*

DEPONANT/ RESPONDENT

THROUGH

**SUNIL KUMAR GUPTA**

(Advocate) (D/672/1990)

Counsel For Respondent No. 129

**JBK SOLUTIONS**

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

EMIL : jbkolutions21 @gmail.com



CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. *Shri. Anil Kumar* Age *45 years*  
S/o / W/o / D/o *M/S. Poo Vatika Community Center*  
R/o. *A-13-2, 122-1 V.P. Handpur, Gurgaon*  
Identified *Shri. Anil Kumar* as *Respondent*  
Has sole *custody* of *the*  
On *14/08/2024* read & explained to him the contents of the affidavit *in presence of*  
Correct to his/her/knowledge *Shri. Anil Kumar* Advocate *24005*

17 AUG 2024 Notary Public Delhi

1212

8



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09ATNPR5030M1Z3

1.	Legal Name	ATUL RAWAT			
2.	Trade Name, if any	RAAM VATIKA COMMUNITY CENTER			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	<b>Building No./Flat No.:</b> 293/2-122/1-B, SIKANDERPUR, SAHIBABAD <b>Road/Street:</b> HINDON AIRPORT ROAD <b>Nearby Landmark:</b> Hindon Airport <b>Locality/Sub Locality:</b> Sikanderpur <b>City/Town/Village:</b> Ghaziabad <b>District:</b> Ghaziabad <b>State:</b> Uttar Pradesh <b>PIN Code:</b> 201005			
6.	Date of Liability				
7.	Period of Validity	From	06/12/2023	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Centre			
<b>Signature</b>  Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.12.06 07:15:19 IST					
Name		Avnish Kumar Tyagi			
Designation		Superintendent			
Jurisdictional Office		Ghaziabad Sector-12			
Date of issue of Certificate		06/12/2023			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 06/12/2023 by the jurisdictional authority.

1213

9 Annexure A



Goods and Services Tax Identification Number: 09ATNPR5030M1Z3

**Details of Additional Place of Business(s)**

Legal Name ATUL RAWAT  
Trade Name, if any RAAM VATIKA COMMUNITY CENTER

Total Number of Additional Places of Business in the State 0

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Annexure B



Goods and Services Tax Identification Number: 09ATNPR5030M1Z3

Legal Name ATUL RAWAT  
Trade Name, if any RAAM VATIKA COMMUNITY CENTER

Details of Proprietor

1



Name ATUL RAWAT  
Designation/Status PROPRIETOR  
Resident of State Uttar Pradesh

Goods and Services Tax



1216

12

भारतीय विशिष्ट पहचान प्राधिकरण  
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA

मकान नं  
 साहिब  
 01005

gh,  
 AS  
 010

www

1800 300 1947    help@uidai.gov.in    www.uidai.gov.in    1947.  
 Bengaluru-560 001

Generation Date: 19/11/2017



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1217

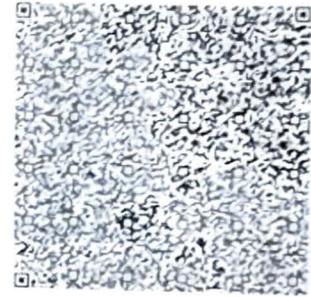
आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card  
ATNPR5030M



नाम/प  
A

r's Name  
H

10112023

Handwritten signature



### Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

212494/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 25/06/2024

To,

M/s

RAAM VATIKA COMMUNITY CENTER

RAAM VATIKA COMMUNITY CENTER, 293-2,122-1, VILLAGE  
SIKANDERPUR, GHAZIABAD, GHAZIABAD,201005

Application Id-  
26730937

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **RAAM VATIKA COMMUNITY CENTER** located at **RAAM VATIKA COMMUNITY CENTER, 293-2, 122-1, VILLAGE SIKANDERPUR, GHAZIABAD, GHAZIABAD, 201005**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAAM VATIKA COMMUNITY CENTER granted for the period from 25/06/2024 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall/Community Center For 150 Persons with 4 Rooms		Metric Tonnes/Day

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity (KLD)	Treatment facility	Discharge point
Domestic	6.0 KLD	STP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal:- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

*Txcm*

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	<30mg/l
2	TSS (mg/L)	<100mg/l

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand

*Tm copy*

Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### Specific Conditions:-

1. Unit shall submit NOC for abstraction of ground water from UPGWD.
2. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
3. Unit shall comply Hazardous rule 2016 and Solid waste rule 2016 as amended.
4. Unit shall ensure to development of green belt based on Miyawaki method.
5. Unit shall comply Plastic waste management rule 2016 as amended.
6. Unit shall comply directions issued by Hon'ble NGT/High court/Supreme Court/CPCB/CAQM/UPPCB time to time

True CM  
L

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date:  
2024.06.26  
17:47:37 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-I, UPPCB, LUCKNOW

Vikas  
Mishra

Digitally signed  
by Vikas Mishra  
Date:  
2024.06.26  
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REGIONAL OFFICER, GHAZIABAD



## मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment )

जनसहभागिता का सन्देश



- स्वच्छता - देशमेंवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मनिश्चिन करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, नशनी, चम्मच, मर्ती, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (मर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अनिश्चित बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिंग टर्कर्ट में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को मांजा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोम अपशिष्ट का उत्सर्जन करें और इनका प्थाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने में 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र में 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/ग्लवें क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र में 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाने है । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार ग्रेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

True Copy

## प्रारूप-झ (संलग्नक-9)

### अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2023/75859/GZB/GHAZIABAD/4738/CFO

दिनांक: 11-03-2023

प्रमाणित किया जाता है कि मेसर्स **RAAM VATIKA COMMUNITY CENTER** (भवन/प्रतिष्ठान का नाम) पता  
**293-2,122-1,VILLAGE SIKANDERPUR,293-2,122-1,VILLAGE**

**SIKANDERPUR,GHAZIABAD** तहसील - **GHAZIABAD** जिसमें

ब्लॉक/टावर	तलों की संख्या	वेसमेन्ट की संख्या	ऊँचाई
RAAM VATIKA COMMUNITY CENTER	1	0	6.00 mt.

तथा प्लॉट एरिया **1500.21 sq.mt** है। भवन का अधिभोग **RAAM VATIKA COMMUNITY CENTER** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएँ एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक **16-03-2023** को भवन स्वामी के प्रतिनिधि श्री **RAJENDER SINGH** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Assembly** के अन्तर्गत वैधता तिथि **18-03-2023** से **17-03-2026** तक **3** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन मं. स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

**Note :** यह अनापत्ति प्रमाण पत्र शासनादेश संख्या 18-छः-पु0-8-2022-905(34)/2016 टीसी गृह पुलिस अनुभाग-8 दिनांक 07.01.2022 के क्रम में निर्गत किया जा रहा है। जिसके सैटबैक सत्ता प्राधिकारी के निर्णय के अधीन होंगे भवन में निरन्तर मॉक ड्रिल फायर डिमास्ट्रेशन एवं विधुत वायरिंग लोड का सम्बन्धित विभाग से आडिट कराया जाना अनिवार्य होगा।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अधिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)



Digitally Signed By  
(RAHUL PAL)

निर्गत किये जाने का दिनांक : 18-03-2023  
स्थान : GHAZIABAD

[49CFB804BDA64910CAE4F035187DB1A56889CBDF]

18-03-2023

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# गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

पत्रांक - 194 / प्रवर्तन जोन-8/2019

दिनांक - 20/6/19

सेवा में,

श्री राजेन्द्र सिंह

निवासी-खसरा संख्या-293/2 एवं 122/1

सिकन्दरपुर पसौंडा गाजियाबाद।

**विषय- खसरा संख्या-293/2 एवं 122/1 ग्राम सिकन्दरपुर पसौंडा गाजियाबाद पर निर्मित सामुदायिक केन्द्र पर आरोपित शमन शुल्क जमा करने के सम्बन्ध में।**

महोदय

कृपया उपरोक्त विषयक आप द्वारा खसरा संख्या-293/2 एवं 122/1 ग्राम सिकन्दरपुर पसौंडा गाजियाबाद पर निर्मित सामुदायिक केन्द्र के स्वीकृति हेतु शमन मानचित्र प्राधिकरण में प्रस्तुत किया गया था। आवेदित शमन मानचित्र पर तकनीकी परीक्षणोंपरान्त उपाध्यक्ष महोदया द्वारा दिनांक 13.05.2019 को शमन शुल्क के मद में ₹0 59,18,639.00 एवं लेबर सेस के मद में ₹0 9,012.00 आरोपित करते हुए स्वीकृति प्रदान की गयी थी। जिसके कम में आप द्वारा लेबर सेस के मद में ₹0 9,012.00 का डिमाण्ड ड्राफ्ट कार्यालय उपश्रमायुक्त उ0प्र0 लोहियानगर गाजियाबाद एवं शमन शुल्क के मद में ₹0 29,18,640.00 प्राधिकरण कोष में जमा किया गया था। अवशेष आरोपित शमन धनराशि ₹0 30,00,000.00 (₹0 तीस लाख मात्र) शमन शुल्क के मद में आप द्वारा दो वर्ष की किश्तों में जमा कराने हेतु अनुरोध किया गया था।

उपरोक्त तत्कम में आपके प्रार्थना पत्र पर सहानुभूतिपूर्वक विचार करते हुए अवशेष शमन धनराशि ₹0 30,00,000.00 (₹0 तीस लाख मात्र) एक वर्ष में 04 त्रैमासिक किश्तों में जमा किये जाने की स्वीकृति पूर्व शर्तों एवं प्रतिबन्धों के अधीन उपाध्यक्ष महोदया द्वारा प्रदान की गयी है। तदनुसार देयता निम्नवत है-

देयता तिथि	मूल धनराशि	ब्याज @ 12% वार्षिक	देय धनराशि
10.08.2019	₹0 7,50,000.00	₹0 90,000.00	₹0 8,40,000.00
10.11.2019	₹0 7,50,000.00	₹0 67,500.00	₹0 8,17,500.00
10.02.2020	₹0 7,50,000.00	₹0 45,000.00	₹0 7,95,000.00
10.05.2020	₹0 7,50,000.00	₹0 22,500.00	₹0 7,72,500.00

अतः आपको निर्देशित किया जाता है कि अवशेष शमन धनराशि को उपरोक्तानुसार किश्तों में निर्धारित तिथि पूर्व प्राधिकरण कोष में जमा कराना सुनिश्चित करें।

A. B. Singh

20/06/19

प्रभारी प्रवर्तन जोन-8

गा0वि0प्रा0, गाजियाबाद।

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सेवा में

प्रभारी

प्रवर्तन जोन-8

गाजियाबाद विकास प्राधिकरण

गाजियाबाद

महोदय,

गाजियाबाद विकास प्राधिकरण गाजियाबाद का पत्राक 194/ प्रवर्तन जोन-08/2019 दिनांक 20/06/2019 के सन्दर्भ में खसरा नं0-293/2 एवं 122/1 ग्राम सिकन्दरपुर पसौडा गाजियाबाद पर निर्मित राम वाटिका सामुदायिक केन्द्र पर आरोपित शमन शुल्क को प्राधिकरण कोष में आपेक्षित शमन शुल्क नीचे लिखे अनुसार जमा कर दिया गया है।

**प्राधिकरण कोष में जमा शमन शुल्क का विवरण:-**

धनराशि	तिथि	ड्राफ्ट नं0 व तिथि	बैंक का नाम
2,50,000	28.03.2018	503793 / 27.03.2018	आई.सी.आई.सी.आई बैंक
4,50,000	28.03.2018	435927 / 27.03.2018	बैंक ऑफ इंडिया
200000	14.03.2019	001096 / 13.03.2019	बैंक ऑफ इंडिया
300000	27.03.2019	001106 / 25.03.2019	बैंक ऑफ इंडिया
300000	27.03.2019	001107 / 25.03.2019	बैंक ऑफ इंडिया
800000	01.06.2019	751895 / 28.05.2019	स्टेट बैंक ऑफ इंडिया
400000	01.06.2019	922330 / 28.05.2019	बैंक ऑफ इंडिया
2,18,640	01.06.2019	922331 / 28.05.2019	बैंक ऑफ इंडिया
3,50,000	08.08.2019	922361 / 07.08.2019	बैंक ऑफ इंडिया
3,50,000	08.08.2019	922362 / 07.08.2019	बैंक ऑफ इंडिया
1,40,000	08.08.2019	922363 / 07.08.2019	बैंक ऑफ इंडिया
4,17,500	06.11.2019	505460 / 05.11.2019	आई.सी.आई.सी.आई बैंक
400000	06.11.2019	009259 / 05.11.2019	जिला सहकारी बैंक
400000	06.02.2020	922466 / 05.02.2020	बैंक ऑफ इंडिया
3,95,000	06.02.2020	922466 / 05.02.2020	बैंक ऑफ इंडिया
400000	29.05.2020	922499 / 28.05.2020	बैंक ऑफ इंडिया
3,72,500	29.05.2020	922500 / 28.05.2020	बैंक ऑफ इंडिया
7,500	24.07.2020	891612 / 24.07.2020	बैंक ऑफ इंडिया

योग 61,51,140

  
(राजेंद्र सिंह)

राम वाटिका सामुदायिक केन्द्र  
सिकन्दरपुर डाकखाना पसौडा  
साहिबाबाद गाजियाबाद  
मो0:8588012310

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# Nagar Nigam Ghaziabad

प्रपत्र सं० 2

नियम 8 देखें

रसीद सं०	MN1F/1007122307369	जोन Mohan Nagar
पुस्तक सं०	AUTO GENERATED	मोहल्ला Garima garden
नाम	Rajendra Singh (Ram Vatika)	पता Sikander Pur, Garima Garden

मॉग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि/रु०/पै०
MN77511	293/2-122/1-B	गृहकर जलकर सीवर/ड्रेनेज कर	2023-2024	98896
Payment Mode- Cheque , Cheque No 122986		कुल प्राप्त		98896
योग शब्दों में	Ninety-Eight Thousand Eight Hundred and Ninety-Six RUPEES ONLY			

भुगतान तिथि 07/10/2023

This Receipt is valid only After Realisation of the Cheque/DD  
122986

गाजियाबाद नगर निगम

रोकडिया

मॉग और समाहरण रजिस्टर

लेखाधिकारी /राजस्व अधीक्षक

का समायोजी लिपिक

अनुज्ञापित लाइसेंस की दशा में यह रसीद अनुज्ञापित के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापित अस्वीकार करने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

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# गाजियाबाद नगर निगम

क्षेत्रीय कार्यालय MOHAN NAGAR

बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

Pay online at  
www.onlinegnn.com

22

बिल जारी करने की तिथि 13/04/2023

बिल संख्या

2324MN77511

वित्तीय वर्ष 2023-2024

पिन संख्या

MN77511

मोबाइल नं. 7838736668

वार्ड संख्या

64

नाम Rajendra Singh (Ram Vatika)

भवन संख्या

293/2-122/1-B

पिता/पति: Lt Ram Singh

मोहल्ला

Garima garden

ए.आर.वी. 377727

COMMERCIAL-Farm  
House

पता: Sikander Pur, Garima Garden

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		37772.70
2	वर्तमान पर छूट (20%)		7554.54
3	भवनकर बकाया	2023-2024	0.30
4	बकाया भवन कर पर ब्याज (12%)		0.04
5	भवनकर की देय राशि (छूट के बाद)		30218.50
6	जलकर वर्तमान		37772.70
7	वर्तमान पर छूट (20%)		7554.54
8	जलकर बकाया	2023-2024	34338.80
9	बकाया जलकर पर ब्याज (12%)		4,120.66
10	जलकर की देय राशि (छूट के बाद)		88677.62
11	सीवर/ ड्रेनेज कर वर्तमान		0.00
12	वर्तमान पर छूट (20%)		0.00
13	सीवर/ड्रेनेज कर बकाया	2023-2024	0.00
14	बकाया सीवर कर पर ब्याज (12%)		0.00
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		0.00
16	कुल छूट		15109.08
17	कुल देय राशि (छूट के बाद)		98896.12
अंतिम तिथि के बाद कुल देय राशि			114005.20

पदनाम

हस्ताक्षर

नोट:-

(1) छूट की दर दिनांक 01.04.2023 से 30.09.2023 तक 20%, 01.10.23 से 30.11.2023 तक 10%, 01.12.2023 से 31.01.2024 तक 5% तथा माह फरवरी 2024 से मार्च 2024 में कोई भी छूट अनुमन्य न होगी।

(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

*Aruloh*

*Received*  
*Chetty = 122986*

*15/09/23 BBI*  
*R.R. (Anil Raul)*

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
NEW DELHI  
VAKALATNAMA

IN RE : ORIGINAL APPLICATION NO. 294 /2023

In the matter of :

PRASOON PANT & ANR. ....APPLICANTS  
VS

UTTER PRADESH CONTROL BOARD & ORS. ....RESPONDENTS

KNOW ALL to whom these present shall come that

I/WE ATUL RAWAT s/o. Su. Rajinder Singh  
D/o. Mrs. RAM VATIKA Community Centre, 293-2  
1231 Village Sikandpur, 122B UP. R-143; DO

HEREBY APPOINT M/S **JBK SOLUTIONS { Advocates & Attorneys }** ; through

**SH. SUNIL KR, GUPTA (.ADVOCATE)( D/672/1990 )** ; SH AMIT BOKEN ( ADVOCATE);

SH. MAHAVIR SINGH(ADVOCATE ) (D/636/91) ; MS. SAVITA (ADVOCATE ) (D/3750/2018)

**OFFICE - JBK HOUSE, D - 280, PRASHANT VIHAR ; DELHI-110085. PH.: 9868762219 ; WHATS  
APP : 8178725405 ; 8860862219 ; ; Email : skradv722@gmail.com ; jbksolutions21@gmail.com.**

.(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:/ THEM

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate Which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ...<sup>TH</sup> day of .....MARCH / APRIL , 2024. Accepted subject to the terms of the fees.

Advocate

Client

Client

*[Handwritten signature of Advocate]*

*[Handwritten signature of Client]*

*[Handwritten signature of Client]*

For <sup>g. No - 59</sup>  
R. 143  
MIS RAM VATIKA -